

**FULL COURT REFERENCE BY HON'BLE THE CHIEF JUSTICE
ON 1st JULY 2019 IN THE CHIEF JUSTICE'S COURT,
ON THE DEMISE OF HON'BLE JUSTICE BINOD KUMAR ROY,
FORMER CHIEF JUSTICE, HIGH COURT OF SIKKIM**

My esteemed Sister, Justice Meenakshi Madan Rai and Brother, Justice Bhaskar Raj Pradhan.

Justice A.P. Subba, former Judge of this High Court.

Learned Advocate General, Mr. Vivek Kohli and Learned Additional Advocate General, Dr. Doma T. Bhutia.

Mr. Narendra Rai, Learned Senior Advocate and the President of Sikkim Bar Association.

Learned Senior Advocates. Learned Judicial Officers.

Executive members and other learned members of the Bar, Officers and Staff of the Registry, ladies and gentlemen.

We assemble today to pay homage to a great soul, Hon'ble Justice Binod Kumar Roy, former Chief Justice of this High Court who passed away in Patna on 20th June 2019 at 7.45 am.

As I gather from the records, his Lordship was born on 26th December 1944. After graduating in Law from Magadh University, he was enrolled with Bihar State Bar Council on 10th April 1968. His Lordship practiced in Constitutional, Civil, Criminal, Labour and Revenue cases until his appointment as a Permanent Judge of the Patna High Court on 31st October 1988.

In his service career, Justice Roy was transferred to Allahabad High Court on 28th April 1994. He was appointed as the Chief Justice of Punjab and Haryana High Court on 14th October 2002 until his transfer to the Gawahati High Court on 21st May, 2005 and

subsequently to this High Court on 30th September 2005. His Lordship served in this High Court till his superannuation on 27th December 2006. To be precise, his Lordship was here for a period of one year 2 months and 25 days.

I had opportunity of appearing before his Lordship at Allahabad High Court. Known for his simple lifestyle and direct style of functioning, Justice Roy was a jurist. He passed numerous judgments on pertinent issues and also reminded both the members of the Bench and Bar about the constitutional duty of discharging our functions without fear or favour.

Upon retirement, he had shifted to his hometown at Patna. Few days ago, his Lordship was admitted to a private hospital at Patna where he breathed his last on 20th June 2019. He is survived by his wife Smt. Shanti Rani, two daughters and a son.

I, on behalf of High Court of Sikkim and on my own behalf, extend deep condolences to the bereaved family. I pray that this great soul may be granted eternal peace and that the members of the family have strength and courage to bear this irreparable loss.

**VIJAY KUMAR BIST
CHIEF JUSTICE,
HIGH COURT OF SIKKIM**